

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)
NO.HC.VII-205/2013/4765/A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri R. Bhattacharjee,
Addl. District & Sessions Judge,
Hailakandi.

Dated Guwahati the 11th December, 2020.

Sub: **Vehicle permission.**

Ref:- Your letter No.JHD(A)-02/2020/204, dtd 08.12.2020

Sir,

With reference to the above, I am directed to inform you that you have been asked to place your application for permission to use your allotted official vehicle, at your own cost, outside the district on 10.12.2020 and 13.12.2020, before the District & Sessions Judge, Hailakandi.

Yours faithfully,

sd/-

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JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-205/2013/4766-A, dated 11.12.2020

Copy to:

1. The District & Sessions Judge, Hailakandi. You have been asked to dispose of the matter of Shri Bhattacharjee at your end.
2. The Project Manager, Gauhati High Court.


JT. REGISTRAR (VIGILANCE)

